

**OFFICE OF THE DISTRICT & SESSIONS JUDGE-CUM-SPL. JUDGE (PC ACT)(CBI),
ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

No.Power/Gaz./RADC/2020/E-11733-11772

Dated 3rd September, 2020.

E-copy of the letter of Officer In-charge (Genl. Branch), Ld. Addl. District & Sessions Judge, Central District, Tis Hazari Courts, Delhi for Ld. District & Sessions Judge (HQs), Delhi dated 25th August, 2020, received through e-mail alongwith Judgment dated 11th August, 2020 and covering letter No.32601/18/SEC-XIVA dated 14th August, 2020 passed by Hon'ble Supreme Court of India, New Delhi in Petition for Civil Appeal Diary No.32601/18 titled as "Vineeta Sharma V/s Rakesh Sharma and Others". The reference has been answered by the Hon'ble Supreme Court with regard to Section 6 of Hindu Succession Act, 1956 conferring Status of coparcener on the daughter born before or after amendment in the same manner as son with same rights and liabilities at para 129, page 112 of the enclosed Judgment.

Copy be forwarded digitally for information to:-

1. Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.

Copy be forwarded digitally for information and necessary compliance to:-

1. All Ld. Judicial Officers, Rouse Avenue District Court, New Delhi.
2. The Branch In-charge, Computer Branch, RADC, New Delhi for uploading on the official website.
3. The P.S./Reader to the undersigned.

This is computer generated copy and does not require signature.

Sd/-
(Sujata Kohli)
District & Sessions Judge-
cum-Special Judge(PC Act)(CBI)
RADC, New Delhi.